

511  
31-07-19

**HIGH COURT OF DELHI : NEW DELHI**

No. 16271 /Genl./DHC

Dated : 29.7.19

From

The Registrar General,  
High Court of Delhi,  
New Delhi.

To

The District & Sessions Judge (Hqrs.),  
Tis Hazari, Delhi.



Sub: Notifications regarding removal of Advocates from the Rolls of Bar.

Sir.

I am directed to forward herewith a copy of Notification No.06 of 2019, received from the Secretary, Bar Council of Tamilnadu & Puducherry, on the above subject, with a request to kindly circulate the same to all District Judges for information and necessary action.

Yours faithfully,

*Shekhar Chandra*

Shekhar Chandra  
Joint Registrar(Genl. Admn.)  
For Registrar General

Encl: as above

*DBS (Hqrs.)  
30/07/19*

**OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQs) DELHI**

No. 42251-331 /Adv./Gaz./2019 Dated, Delhi the 01 AUG 2019

Copy forwarded along with its enclosure for information and necessary action to:-

1. The District & Sessions Judges, all Court Complexes, Delhi/New Delhi.
2. All the Judicial Officers of Delhi Higher Judicial Service and Delhi Judicial Service, Central District, Tis Hazari Court, Delhi.
3. The Officer In-charge, Website Committee, English/Hindi, Tis Hazari Court, Delhi with the request to upload the same on the website.
4. The Administrative Officer Judl., R&I Branch, Tis Hazari Courts, Delhi, with the request to display the same on the Notice Board and conspicuous part of the court complex.
5. LAYERS Section for uploading on LAYERS.

*(Ankur Jain)*  
Officer-in-charge (Judl.)  
For District & Sessions Judges (HQs)  
Delhi



# THE BAR COUNCIL OF TAMILNADU & PUDUCHERRY

**C. RAJA KUMAR**  
SECRETARY

GENERAL RECEIPT  
High Court of Delhi  
23 JUL 2019  
Receipt No. 4466

High Court Campus,  
Chennai - 600 104.  
Phone No.: 2534 2739, 2535 2595  
E-mail : tnbarcouncil@yahoo.com  
www.barcounciloftamilnadupuducherry.org

R.O.C. No. 2121 of 2019

Dated 15.07.2019

## NOTIFICATION NO. 6 OF 2019

GENERAL BRANCH  
Dia: 2275/16-7  
Dat: 25/7/19

It is hereby notified for the general information of the public that the Enrolment Committee of the Bar Council of Tamilnadu and Puducherry had passed an order dated 03.07.2019 against the following advocates, who are borne on the rolls of the Bar Council of Tamil Nadu and Puducherry :-

Sl. No.	NAME	Roll No.	NATURE OF ORDER	BY THE AUTHORITY
1.	Mr. M. Vettai selvam	Ms.351/2013	Imposed the punishment of removing him from the Rolls permanently.	By an order dated 03.07.2019 passed by Bar Council of Tamilnadu and Puducherry in T.N.E.C.R. No. 13 & 14 of 2017
2.	Mr.M. Mangaleswaran	Ms.1420/2013	Imposed the punishment of removing him from the Rolls permanently.	By an order dated 03.07.2019 passed by Bar Council of Tamilnadu and Puducherry in T.N.E.C.R No. 13 & 14 of 2017

(C.RAJA KUMAR)

SECRETARY, BAR COUNCIL.

Copy to :-

1. The Registrar, Supreme Court, New Delhi.
2. The Secretary, Bar Council of India, New Delhi and all the Secretaries of other State Bar Councils
3. The Registrar, High Court, Chennai & the Registrars of all High Courts in India.